

From

The Principal District & Sessions Judge (HQs),  
Delhi.

To

The Registrar General,  
Delhi High Court,  
New Delhi.

No. F.5(2)/2024/ 81

Dated, Delhi the 12 JAN 2024

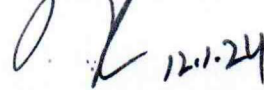
**Sub : Appointment to Delhi Judicial Service.**

Sir,

With reference to letter No. 6134/DHC/Gaz.IIB/G-7/2023 dated 29.08.2023, on the subject cited above, it is informed that Ms. Sonica Meena newly appointed Officer of Delhi Judicial Service has appeared before me and she has been administered the requisite Oath of allegiance to the Constitution of India.

Her Oath of allegiance to the Constitution of India, along with joining report is enclosed herewith .

Yours faithfully,



(NAROTTAM KAUSHAL)

Principal District & Sessions Judge (HQs),  
Delhi

Encl. As above

F.5(2)/2024/ 2734-3764

Dated, Delhi the 12 JAN 2024

Copy forwarded for information and necessary action to:-

1. The Officers In-charge, Administration-I,II,III, General Branch, Pool Car, Library, Computer Branch and Web Site Committee(Hindi/English) .
2. The Chairperson, Delhi Judicial Academy, Sector-14, Dwarka, New Delhi along with copy of joining report of the above mentioned Judicial Officers.
3. The Accounts officer, Accounts Branch, Central District, THC, Delhi along with copy of joining report of the above mentioned Judicial Officers.
4. The Officer concerned with the direction to report to the Chairperson, Delhi Judicial Academy, Dwarka, Sector-14, New Delhi for mandatory training.
5. The Administrative Civil Judge, Central District, THC, Delhi.
6. The Sr.AO(I)/ AO(I)/Branch Incharge, Care taking Branch & Protocol Branch, THC, Delhi.
7. The PRO/APRO, Tis Hazari/ Patiala House/ Saket/ Karkardooma/ Rohini/ Dwarka and Rouse Avenue Courts, Delhi/New Delhi.

